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Title: Announcement regarding preponing the Guillotine to 5 P.M. instead of 6 P.M. on 20.03.2017.

HON. SPEAKER: Hon. Members, as agreed by the Business Advisory Committee in their meeting held on 17th March 2017, the Guillotine is to be applied at 6 p.m. today. Since the Supplementary Demands for Grants (General) are likely to be disposed of by 5 p.m. today, if the House agrees, we may prepone the Guillotine to 5 p.m.

I hope the House agrees.

SEVERAL MEMBERS: We agree.

12.09 hours

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the table of the House. Members who have been permitted to raise matters under Rule 377 today, and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within stipulated time. The rest will be treated as lapsed.